

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 891 OF 2006

APSRTC REP BY ITS MANAGING
DIRECTOR

.....

APPELLANT

VERSUS

SMT. TOKALA LAXMI & ORS.

.....

RESPONDENT

O R D E R

On hearing learned counsel for the appellant for some time, we are of the view that the order of the High Court does not suffer from any infirmity and does not warrant any interference by us in appeal. This appeal is, accordingly, dismissed.

.....J
[AFTAB ALAM]

.....J
[CHANDRAMAULI KR. PRASAD]

NEW DELHI
SEPTEMBER 15, 2010.